


Sub:- Appointment to Delhi Judicial Service.

Copy forwarded alongwith its enclosures for information and necessary action to :-

1. The Officer In-charges, Administration I,II,III, Accounts, General Branch, Vigilance, Purchase Cell, Pool Cars, Library, Record Rooms, Copying Agencies, Web-site Committee(Hindi/English) and Computer Section, Tis Hazari Courts, Delhi.
2. The Administrative Civil Judge, (Central), Tis Hazari, Courts, Delhi.
3. The AO(J), Administration-I,II,III, Vigilance, Recruitment Cell, Filing Section, Accounts Branch, Fine & Audit Section, Care-Taking Branch, Computer Branch, I.T. Cell, Protocol Branch, LAC Branch, R & I Branch, 'LAYERS', Vulnerable Witness Deposition Complex(VWDC) and ACR Cell, Central District, Tis Hazari Court, Delhi.
4. The Accounts Officer, Accounts Branch, Central District, Tis Hazari Courts, Delhi.
5. The P.S. to Ld. Principal District & Sessions Judge(HQs), Room No. 302-A, Tis Hazari Courts, Delhi.
6. The Reader to Ld. Principal District & Sessions Judge(HQs), Delhi
7. The 'LAYERS' Section, for uploading on 'LAYERS'.


(Kaveri Baweja)

District Judge (Commercial Court)-07
Officer In-charge Judicial Branch (Central)
For Principal District & Sessions Judge(HQs),
Delhi


department's Notification No.F.6/6/2022-Judl./Suptlaw/1536-1542 dated 24.08.2023 for information.

2. The Chairperson, Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, New Delhi with copy of the notification with the request that newly recruited officers of Delhi Judicial Service may be imparted requisite training as per the approved Induction Training Programme.
3. Officer(s) concerned with copy of the notification, with direction to report to the Principal District & Sessions Judge (HQs), Tis Hazari Court, Delhi for joining and solemn affirmation of Oath within a period of one month from the date of issuance of notification of appointment as per Rule 18 of Delhi Judicial Service Rules, 1970.


(Shankar Singh)

Joint Registrar (Gazette-IIB)

HIGH COURT OF DELHI
Sher Shah Road, New Delhi

No. 6134 /DHC/Gaz.IIB/G-7/2023

Dated:- 29/8/2023

From:

The Registrar General,
Delhi High Court,
New Delhi

To,

✓ The Principal District & Sessions Judge (HQ),
Tis Hazari Courts, Delhi

Sub: Appointment to Delhi Judicial Service

Sir,

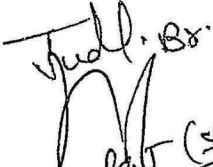
I am directed to forward herewith a copy of notification No.F.6/6/2022-Judl./Suptlaw/1536-1542, dated 24.08.2023 received from the Principal Secretary (L & J & L.A.), Govt. of NCT of Delhi, appointing thereby 103 candidates as mentioned therein as members of Delhi Judicial Service on probation for a period of two years with effect from the date they assume charge as such. These appointments are on purely provisional basis and subject to the candidate(s) joining service in terms of the provisions of Rule 18 of the Delhi Judicial Service Rules, 1970.

You are requested to kindly administer Oath/Solemn affirmation to these officers in accordance with instructions issued from time to time on the subject of Oath of Allegiance to the Constitution of India and to forward the same to this Court alongwith their joining reports. The newly appointed officers may also be asked to report to the Chairperson, Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, New Delhi for their mandatory induction training.

Yours sincerely,


(Ravinder Dudeja)
Registrar General

Dated:- 29/8/2023


P. D. Singh (H.O.)

Encl. : As stated

No. 6135-6137 /DHC/Gaz.IIB/G-7/2023

Copy forwarded to:-

1. The Principal Secretary (L, J & L.A.), Govt. of NCT of Delhi, 8th Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi with reference to his

3. The above appointment shall be subject to the provisions of the Delhi Judicial Service Rules, 1970 as amended up to date and other orders/instructions as may be applicable to the officers of the Delhi Judicial Service from time to time.

4. The inter-se seniority of the above named candidates in the Delhi Judicial Service vis-à-vis other selected candidates will remain the same as assigned to them in the merit list prepared by the Selection Committee in accordance with the provisions of the Delhi Judicial Service Rules, 1970 as amended up to date.

5. The post carries the scale of pay of Rs. 56100-177500 in the 10th level of matrix of 7th CPC Revised Corresponding Pay Matrix and Pay Level plus usual allowances as may be applicable in this behalf from time to time.

By order and in the name of the
Lt. Governor of the National
Capital Territory of Delhi,

Bharat Parashar
24/08/2023

(Bharat Parashar)

Principal Secretary (Law, Justice & L.A.)

No.F.6/6/2022-Judl./Suptlaw/ 1536-1542

Dated 24/08/2023

Copy forwarded to the following for information and necessary action:-

1. The Secretary to the Govt. of India, Ministry of Law & Justice (Department of Justice), Jaisalmer House, New Delhi.
2. The Registrar General, High Court of Delhi, New Delhi.
3. The Pr. District & Sessions Judge (Headquarters), Tis Hazari, Delhi.
4. The Special Secretary (GAD), Govt. of Delhi in duplicate with Hindi version for publication in Delhi Gazette with the request that 5 copies of Gazette may be sent to this department for official use.
5. The Controller of Accounts, Govt. of N.C.T. of Delhi, Delhi.
6. Officers concerned through the Registrar General, Delhi High Court, New Delhi.
7. Guard file.

Bharat Parashar
24/08/2023

(Bharat Parashar)

Principal Secretary (Law, Justice & L.A.)

(To be published in Delhi Gazette Part -IV Extraordinary)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE,
NEW DELHI - 110002

No.F.6/6/2022-Judl./Suptlaw/ 1536 1542.

Dated 24/08/2023

NOTIFICATION

No.F. 6/6/2022-Judl./Suptlaw/ 1536-1542 : - In pursuance of the provisions of rule 18 of the Delhi Judicial Service Rules, 1970 as amended up to date, the Lt. Governor of the National Capital Territory of Delhi, in consultation with the High Court of Delhi, is pleased to appoint the following 103 candidates (81 General, 03 General PwD, 3 SC, 16 ST) as members of the Delhi Judicial Service on probation for a period of two years with effect from the date they assume charge of their respective offices on being posted by the Delhi High Court, New Delhi:

S.No	NAME OF THE CANDIDATE SELECTED UNDER GENERAL CATEGORY (MR./MS.)	S.No	NAME OF THE CANDIDATE SELECTED UNDER GENERAL CATEGORY (MR./MS.)
1	PRANJAL GANGWAR	26	SIDHANT KRISHAN SINGH
2	ANSHUL AGNIHOTRI	27	JAYANTI CHANDER
3	DESHNA GOLECHHA	28	SHUBHANGI SRIVASTAVA
4	SURBHI SHARMA	29	AMIT RANA
5	AASTHA SHARMA	30	KASHISH BAJAJ
6	VANSHIKA MEHTA	31	DEEPIKA
7	ANJALI SINGH	32	ARVIND TOMAR
8	ARADHANA	33	BHAWNA RATTAN
9	SUKRITI JHA	34	ANKIT SOLANKI
10	SHRADDHA TRIPATHI	35	PRANJALI PRAKASH
11	SURBHI GUPTA	36	ASHIMA LAKHANPALL
12	RAVISHA SIDANA	37	SHUBHAM GUPTA
13	ABHAY CHOUDHARY	38	PRITHVI JOSHI
14	NEELMANI SHARMA	39	YASHU KHURANA
15	KANIKA HANDA	40	RADHA KULSHRESHTHA
16	KAHKASHAN JABIN	41	SHIVA PARASHAR
17	VAIBHAV GARG	42	SAYESHA CHADHA
18	MANISHA BHAU	43	SHREEJEE ABBOT
19	NISHI JINDAL	44	KUNAL SONI
20	PARUL SHARMA	45	SURABHI RASTOGI
21	SHUBHAMJOT KAUR RAKHRA	46	AKANKSHA SINGH
22	GARIMA GARG	47	SHRADDHA SRIVASTAVA
23	NITIKA	48	ATISHA JAIN
24	SURABHI SETHI	49	ISHITA BHADRAWATI

51.	MAYANK SINGHAL	68	SHUBHANGI AGGARWAL
52.	NANDINI GARG	69	DANVEER
53	SHIV KUMAR	70	URVI GUPTA
54+	VIDUSHI GARG	71	SATENDRA PAL SINGH
55	ISHA RANA	72	SANYAM JAIN
56	NITIN SHAH	73	AKSHAY PRAKASH
57	RAHUL SAINI	74	KAMALDEEP KAUR
58	PRIYANKA	75	NANDINI SHARMA
59	SANJANA KASANA	76	ANUBHAV SHARMA
60	SANYA SINGH	77	DEEPIKA YADAV
61	ISHA THAKUR	78	SHREYA SINGH
62	ANKITA BHATIA	79	HALA QUAMAR
63	TANMAY BATHAM	80	GAURAV UJJWAL
64	POOJA SUHAG	81	SHIVAM GUPTA
65	ARIBA KHAN	82	PALLAVI TYAGI
66	NISHTHA MEHTANI	83	SUNEET ANAND
67	NORMA JAIN	84	PRERNA RAI

S.No	NAME OF THE CANDIDATE SELECTED UNDER SC CATEGORY (MR./MS.)
1.	RANGAT GHIRRA
2.	GAURAV SINGAL
3.	JUHI ANAND

S.No	NAME OF THE CANDIDATE SELECTED UNDER ST CATEGORY (MR./MS.)	S.NO	NAME OF THE CANDIDATE SELECTED UNDER ST CATEGORY (MR./MS.)
1	TUHINA MARDI	9	UPENDER KUMAR
2	LYDIA FRANCISCA KERKETTA	10	NEHA JARWAL
3	ANSHUL NEGI	11	SONICA MEENA
4	SAPNA KUMARI MEENA	12	MOHINI MEENA
5	POOJA KUMARI	13	BHAGWAT PRASAD MEENA
6	JYOTI	14	MINAKSHI MEENA
7	ANUGYA CHAUHAN	15	PUNEET NEGI
8	PRIYANKA DEVI	16	SANDEEP

2. These appointments are on purely provisional basis, and subject to the verification of character and antecedents of the candidates from the concerned authorities and verification of their caste certificate/PH category certificate, where ever applicable. If the verification reveals that the claim to belong to Scheduled Caste and Scheduled Tribe or Physically Handicapped category, as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for